

it is an enabling provision in the sense to make it possible on the part of donors to contribute more to the Prime Minister's National Relief Fund. Therefore, whatever has been said about how these funds are being operated whether this is being utilised to relieve the Congress party or whether somebody is being intimidated to contribute to this Fund becomes irrelevant in the context that we are not knowing how Prime Minister's relief fund is being operated. We are discussing small amendment in the Income Tax Act. In this connection I can assure the hon. Members that there is no question of putting any compulsion on any individual, be it railway employee or other employees, to contribute any particular quantum. Sir, when the call was there, many people responded to it voluntarily.

SHRI RAMAVATAR SHASTRI: Some people were forced to make contributions.

SHRI PRANAB KUMAR MUKHERJEE: I do not know if it is in the knowledge of the hon. Minister, it is no use making a blank charge. He should bring it specifically to the notice. Definitely, Government can take care of it. I would conclude by saying this in reply to the observations of the last speaker that relief to the Congress Party is not needed from the Prime Minister's National Relief Fund. What people think about this party has been very recently established and this has been mentioned on the floor of this House in some other context. I would not like to repeat it

But, I would like to submit, through you, to the House, Sir, 'Let this Bill be accepted' as this will help to swell the proceeds of the Prime Minister's National Relief Fund which will go to the relief of the needy in times of distress.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Income-Tax Act, 1961, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: Now we shall take up clause-by-clause consideration.

The question is:

"That Clauses 2 to 3 and 1, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clauses 2 to 3 and 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI PRANAB KUMAR MUKHERJEE: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

14.43 hrs.

DELHI DEVELOPMENT (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT): Mr. Deputy-Speaker, Sir, I beg to move:

"That the Bill further to amend the Delhi Development Act, 1957, be taken into consideration."

Sir, as has been mentioned in the Statement of Objects and Reasons, this Bill seeks to give effect to the recommendations of the Committee on Subordinate Legislation in regard to the Delhi Development (Grant of Allowances to Non-official members of the Advisory Council) Rules, 1959, in three respects, namely, by expressly empowering the Delhi Development Authority to make the rule, to provide for publication in the Official Gazette of the rule and to bring it in conformity with the revised formula regarding the laying of rules and regulations before both Houses of Parliament.

[Shri H. K. L. Bhagat]

Sir, this is a simple matter. I commend the Bill to the House.

MR. DEPUTY-SPEAKER. Motion moved:

"That the Bill further to amend the Delhi Development Act, 1957, be taken in'o consideration."

SHRI DINESH JOARDER (Malda): Sir, we have no objection to this Bill. This Bill has been brought forward to give effect to the recommendations of the Committee on Subordinate Legislation, as has been mentioned by the Hon. Minister.

But, Sir, in this connection, I would like to point this out to this House as well as to the Minister. This also relates to the development of the Delhi metropolis and the adjacent areas. Now, out of the Fund, they are going to pay travelling and other allowances and also enlarge the scope of the administration. But, on the other side, what we are seeing is that, in the name of development of Delhi and beautification of Delhi, hundreds of houses and shops have been demolished. Even a big colony which was established about 20 years back—after partition, people came and built their houses and developed a colony—with the help of Government money and loans—ultimately, land was also given by the Government itself—the entire colony has been demolished in the name of development of Delhi, beautification of Delhi and removal of unauthorised structures. In Karol Bagh and other big places, shops and establishments have been mercilessly demolished without giving sufficient opportunity to the concerned people to remove their structures, without giving them alternative sites and without providing them with alternative means of livelihood. Their requirements were not taken into consideration by the Delhi Development Authority.

Now as regards travelling and other allowances for which this Bill has been brought forward, I do not know what are the rates allowed to the officers.

MR. DEPUTY-SPEAKER: That will be a matter for rules.

SHRI DINESH JOARDER: Since 25 or 26 years, certain rates were prevailing. Have those rates been amended? At what rate, these Advisory Council members will get these allowances is not very clearly mentioned in the Bill. As for the *ex-officio* members most of whom are officers of the establishment, they have their own rules for getting TA and DA.

MR. DEPUTY-SPEAKER: When the rules prescribing those rates are under discussion, that is the occasion to discuss the matter. This is only an enabling provision giving power to make rules.

SHRI DINESH JOARDER: I am bringing this to his notice. He may take note of this when framing the rules. There is a difference between the allowances to *ex-officio* members and to Advisory Council members. What should be the provision for the Advisory Council members? There should be a guideline in this Bill itself to this effect. Even then, I support the Bill.

SHRI C. K. CHANDRAPPAN (Tellicherry): This is a Bill based on the recommendations of the Committee on Subordinate Legislation. We have no objection to having it passed here. But I take this opportunity to bring to the notice of the hon. Minister—fortunately, he himself belongs to Delhi—a fact which was mentioned by my hon. friend, that is about the plight of the people who are dwellers in the slums of Delhi. I think this morning he received a deputation of people who are being evicted from the Mazdoor Basti in Delhi. I only take this opportunity to appeal to the Minister while supporting this Bill that the DDA should behave a little more mercifully to these affected people. Whatever considerations they have, they are now deciding to shift some tens of thousands of people from Mazdoor Basti and also various other places to far-away

places in Delhi. In this extreme winter, when there is no alternate arrangement provided—there is only a site offered, but no house—I am very sure that there will be thousands of deaths of children. I hope the Government will see to it that such a calamity does not take place.

MR. DEPUTY-SPEAKER: Shri Daga.

श्री मूल चन्द डागा (पाली) :
सब से पहले तो मैं मंत्री जी को धन्यवाद
बूँ कि 15 साल के बाद

SHRI DINESH JOARDER: At this rate, there will not be hon. members left or business left....

MR. DEPUTY-SPEAKER: I am strictly concerned with relevance in the disposal of business. Other factors are extraneous to me.

श्री मूल चन्द डागा : कमेटी ग्रान
सर्वोर्डनेट लेजिस्लेशन की रिपोर्ट 29
अप्रैल, 1960 की है :

"The Committee recommend that express provision authorising the rule-making authority to provide for regulation and payment of daily and mileage allowances to the non-official members of the Advisory Council by means of rules should be made in the Delhi Development Act, 1957, when the Act is amended next."

1960 में यह सिफारिश की गई ।
और आज 15 साल हो गये हैं ।

MR. DEPUTY-SPEAKER: Recommendation for what?

SHRI M. C. DAGA: Recommendation of the Committee on Subordinate Legislation for framing this rule. It took them 15 years. I am reading from the Report.

MR. DEPUTY-SPEAKER: Better late than never. Anyway, you have drawn attention to the Report. Now we must thank them that they have responded to it.

SHRI M. C. DAGA: Again the Committee has invited the attention of the Ministry.

MR. DEPUTY-SPEAKER: I think we are fortunate that we have a new Minister who is so responsive.

श्री मूल चन्द डागा : फिर आप का ध्यान 1971 में दिलाया गया । इस का मतलब यह हुआ कि आप की जो एक्जीक्यूटिव एजेन्सीज हैं, वे आप के राइट्स का एन्फोर्मेंट करती हैं । यह आप का कानून कैसे चलता है । मैं यह पुछना चाहता हूँ कि जब दिल्ली डेवलप-मेंट बिल में टी० ए० और डी० ए०के लिए रूल्स नहीं थे तो प्रॉक्सिसर्स को ये कैसे मिन गये । इतने समय के बाद अब आप इस को कर रहे हैं ।

MR. DEPUTY-SPEAKER: All that is history; he has made that good.

SHRI M. C. DAGA: What has he done?

MR. DEPUTY-SPEAKER: He has come forward with the Bill.

SHRI M. C. DAGA: I have not been able to understand this. How were they getting TA, DA, etc.? You may want to go in a hurry.

MR. DEPUTY-SPEAKER: They were working under the impression that those rules could be framed. Some lacuna was discovered in the Act and now they are going to remove that lacuna. That is all. It is for us to decide whether we should allow them to do that or not. They have realised that there was a mistake and they have come forward with the Bill.

SHRI M. C. DAGA: There is not a single word of regret in the statement of objects and reasons. They are

[Shri M. C. Daga]

coming up with this Bill after fifteen years. The Chairman of the Subordinate Legislation Committee is here.

MR. DEPUTY-SPEAKER: Have you read the statement of objects and reasons? It is very clear if you read that. Do not find fault with that. Please say something on the Bill.

SHRI M. C. DAGA: I only wanted to draw attention to that.

SHRI ERASMO DE SEQUEIRA (Marmagoa): The only reason I requested an opportunity to say something is because two speakers have previously referred to the kind of demolitions that were going on. I should like to share some facts which have come to my notice. In Patel Nagar I understand that the Corporation which had regularised the constructions that were there, gave electricity connections and water connections and was collecting taxes from them. After all that, they went and demolished 600 houses. Then there was the case of a freedom fighter again in Patel Nagar who was having his house demolished. He went to the court and got a stay order. That stay order was treated as a piece of toilet paper by the corporation. What has been done to the jhuggi and jhompri dwellers? From what I am told, a very large number of them were moved away from Delhi into the U.P. border in this bitter cold. I have heard very reliably that four or five old men who were moved to the Open field there had died due to exposure to cold.

MR. DEPUTY-SPEAKER: Other hon. Members had made that point and the hon. Minister will reply.

SHRI ERASMO DE SEQUEIRA: If that is the manner in which the Government plans to solve the problem of the down-trodden masses during the emergency, all I can say is that democracy should soon be restored.

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUS-

ING (SHRI H. K. L. BHAGAT): I am grateful to the hon. Members for extending support to this Bill and I am grateful to you, Sir, for appreciating that this Bill had come, though rather late. I can frankly say that I am myself not happy about its being brought late. I should like to say this to my friends Joarder, Chandrappan and Sequeira; they give the impression that the Delhi Development Authority was doing something which was very cruel, that they were removing people mercilessly and were not giving them any alternative accommodation. I very much share the concern and anxiety which they have shown for the people of Delhi, I myself represent Delhi and I am very much conscious of my responsibility as a Member from Delhi and also as a Minister. But I would very respectfully and humbly put it to the hon. Members for consideration that it is not true that the people are not being given alternate accommodation. I would say that all the families who have been removed from jhuggi-jhompriaries have been provided with alternative accommodation and they are permanently settled in those places where facilities like water, electricity roads drains and other things exist. Sir, arrangements have also been made for admission of their children in schools. For ration shops, some arrangements for sale have also been made so that they are not put to any inconvenience, especially during winter. This is not an operation of demolition or uprooting of these tenements. In fact, this is their permanent settlement. They have been remaining on temporary sites with no security and no civic amenities. Now, they are permanently settled. Some of my friends earlier pointed out here in this House that these people are being removed to the borders and they are being removed to a distance of about 20 to 25 miles. I respectfully submit that it is not correct. If you see the topography of Delhi, you will find that the distance from one end to the other within Delhi territory, is about 20 miles. People who are living in South complex are being removed to the new complexes which have been located on that side.

Therefore, it is not correct to say that they have been removed to far off places where transport facilities are not available. I would submit that transport facilities are there and other facilities are available there. Wherever they are found inadequate, attempts are being made to provide adequate facilities. Therefore, DDA is actually engaged in this new and important task of resettling the people permanently and I think it is our duty to help settle the poor people instead of leaving them without adequate amenities for a long time. Now, that is what is being done.

Sir, I would respectfully submit that it is not correct to say that in some colonies houses have been demolished although the plans for the same were sanctioned and land allotted by Government. Of course, allegations made are rather allegations of a general nature and are generally not correct. Concrete steps have been taken in providing necessary facilities to people who were dislocated when it is necessary to widen the road, to keep certain places open for parks, schools and other things. But there also people have been provided with alternative residential accommodation in different localities. About 30,000 families have been permanently resettled. I know that people have been put to some inconvenience on account of this and I have every sympathy for them. It is somewhat natural and somewhat unavoidable in any dislocation. But I would say that best efforts have been made to minimise the inconvenience and I can assure my hon. friends if any precise case is brought to my notice. I will certainly look into it.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Delhi Development Act, 1957 be taken into consideration."

The motion was adopted

MR. DEPUTY-SPEAKER: Now, we shall take up clause-by-clause consideration.

The question is:

"That clauses 2 to 4 and 1, the Enacting Formula and the Long Title stand part of the Bill"

The motion was adopted

Clauses 2 to 4 and 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI H. K. L. BHAGAT: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed".

The motion was adopted.

14.58 hrs.

**SALES PROMOTION EMPLOYEES
(CONDITIONS OF SERVICE) BILL,
1975**

THE MINISTER OF LABOUR
(SHRI RAGHUNATHA REDDY): Sir,
with your kind permission, I beg to
to move:**

"That the Bill to regulate certain conditions of service of sales promotion employees in certain establishments, as passed by Rajya Sabha, Sabha, be taken into consideration."

Sir, as would be seen from the Statement of Objects and Reasons attached to the Sales Promotion Employees (Conditions of Service) Bill, 1975, the main purpose of the Bill is to give to the persons engaged in sales promotion the benefits under the various labour laws. At present, as a result of the Supreme Court judgement, these persons are not "workmen" under the Industrial Disputes Act, 1947. The medical representatives and other representatives of many associations of salesmen had been demanding for a long time that they should be covered under the Industrial Disputes Act!

*Moved with the recommendation of the President.